

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:655  
ANSWERED ON:27.07.2000  
REHABILITATION PROGRAMME  
DR. KIRIT SOMAIYA

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways have finalized rehabilitation programme of 145 families residing for more than 50 years in Pucca building near Ghatkopar;
- (b) whether these families are to be shifted due to laying of two new lines between Kurla and Thane;
- (c) whether all these buildings have come up legally with all the necessary permission for more than 40 years ago;
- (d) whether the local public representatives and affected families have represented to the Railways to give them alternative accommodation having the same space as occupied by them at present;
- (e) if so, the details thereof and the steps taken by the Railways thereon;
- (f) whether the unauthorized encroaches and legal tenants/landlords would be differentiated with each other while finalising rehabilitation programme for project affect persons; and
- (g) the Railways` Policy for rehabilitation?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS(SHRI DIGVIJAY SINGH)

- (a): Rehabilitation of all Project Affect Persons (PAP) for MUTP projects, including the 145 families referred to, is to be done by a Project Monitoring Unit (PMU) set up by the Government of Maharashtra under Mumbai Metropolitan Region Development Authority (MMRDA) for the purpose.
- (b) & (c): Yes, Sir.
- (d): Representations have been received for providing alternative accommodation.
- (e): Resettlement and Rehabilitation of PAPs will be done by PMU under MMRDA as per the R&R policy of Government of Maharashtra (GOM) formulated for MUTP projects and agreed to by the Ministry of Railways. Railways have already deposited advance compensation indicated by the Land Acquisition Officer and declaration of award is under process by State Government. The representationists have been directed to approach the concerned officers in PMU for necessary action.
- (f): Rehabilitation is being planned in terms of R&R policy of the Government of Maharashtra as applicable for MUTP Projects.
- (g): Housing is a State subject. Railway have no policy for rehabilitation of unauthorized occupants of railway land. The unauthorized constructions have all along been dealt in accordance with the provisions of Public Premises (Eviction of Unauthorised Occupants) Act 1971. However, Railways have agreed as a one time exception to share the cost of resettlement & rehabilitation of all Project Affected Persons of MUTP II in accordance with the policy formulated by Government of Maharashtra in view of the sharing of cost of these projects by them.